

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 457 of 2020 in CP(IB) 586/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2020**

Name of the Company: Babulal R Jain
V/s
Jagadishchandra B Mistri IRP for Sona
Alloys Pvt Ltd
Section 60(5) IBC,2016 r.w Rule 11 of NCLT
rules,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

(Through Video Conferencing)

Ms.Lakshmy Iyengar, Learned Lawyer, appeared on behalf of the Applicant.

Mr. Manish Bhatt, Learned Sr. Lawyer, along with Mr.Shashvata U. Shukla, Learned Lawyer, appeared on behalf of the Respondent.

Since an application filed under Section 22(3) of the I&B Code is yet to be decided, the matter is adjourned.

List the matter on 23.10.2020



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**



**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 6th day of October, 2020.